

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 44**

**CP 1467/2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 25.08.2023**

**NAME OF THE PARTIES:      MATRIX   TECHNOTRADE   INDIA   PVT**  
**LTD V/s ROC, PUNE**

Section 252(1) of the Companies Act, 2013

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**ORDER**

**CP 1467/2018**

- 1) None present for the Applicant, when the matter is called out. Respondent has not yet placed on record their Report.
- 2) In that view of the matter, Respondent, Registrar of Companies, is directed to place on record their Report well before the adjourned date.
- 3) Accordingly, stand over to 15.09.2023 for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare